

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/3651/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the ^{2nd may}~~April~~, 2023.

Sub: **Casual Leave with station leave permission.**

Ref:- Your letter No.MACT/GLP/2023/397, dtd. 28.04.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 29.04.2023, alongwith station leave permission, with the official vehicle, at own cost, from the evening of 28.04.2023 after court hours, till the morning of 02.05.2023.** The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

sdf
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/2007/3652-3653/A, dated , 02-05-2023
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓2. The Project Manager, Gauhati High Court, Guwahati.

[Signature]
JT. REGISTRAR (VIGILANCE)

[Signature]